CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.233/AT/2023

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption

> of tariff for procurement of 1250 MW power from ISTS connected Solar PV Power Projects in India for utilization under scheme for flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through bundling Renewable Energy and Storage Power as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette

Notification dated 27.8.2022.

: 12.1.2024 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : NTPC Limited (NTPC).

Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.

Parties Present : Shri Venkatesh, Advocate, NTPC

Shri Anant Singh, Advocate, NTPC Ms. Nehal Jain, Advocate, NTPC

Shri Vishal Saxena, NTPC

Shri S. Vallinayagam, Advocate, TANGEDCO

Shri Ritam Biswas, RECPDCL

Record of Proceedings

When the matter was called out for the hearing, learned proxy counsel for the Petitioner sought a pass-over on the ground that the arguing counsel was preoccupied with another forum. However, the matter could not be taken up at the end of the Board due to a paucity of time and accordingly, the matter was adjourned by the Commission for 24.1.2024.

2. The Petition shall be listed for hearing on **24.1.2024** on the top of the Board.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)